

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 1296 of 2012**

[Arising out of OIO No. 49/ST/CHD-I 2012 dated 13.03.2012 passed by the Commissioner of Central Excise, Chandigarh]

**Philips Electronics India Ltd**

7<sup>th</sup> Floor, Block-2 Phase I, Temple Steps, 184-187  
 Anna Salai Chennai-600002

**: Appellant (s)**

Vs

**Commissioner of Central Excise  
 & S.T. Chandigarh-II**

Plot No. 19, C.R. Building, Sector 17-C, Chandigarh

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Pawan Kumar, Departmental Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. 60199/2023**

Date of Hearing: 18.07.2023

Date of Decision: 18.07.2023

**Per : S. S. GARG**

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
 MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
 MEMBER (TECHNICAL)